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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 366/2019

WARNER BROS. ENTERTAINMENT INC.

..... Plaintiff

Through: Ms. Disha Sharma, Adv. (through

VC)

versus

HTTPS:HINDILINKS4U.TO & ORS.

..... Defendants

Through: None

CORAM:

JOINT REGISTRAR (JUDICIAL) SH. PURSHOTAM PATHAK (DHJS)

ORDER 09.05.2022

No written statement filed by newly impleaded defendant no.52 despite service.

All of the contesting defendants against whom substantial relief has been sought by the plaintiff have been served, however they have not preferred to appear to contest this case or to file written statement and affidavit of admission/denial of documents. In this regard law shall take its own course.

Learned counsel for plaintiff submits that there is no document for admission/denial of documents. Hence, pleadings stand complete.

Other defendants who were supposed to comply with interim directions have already complied with.





At joint request, let the matter be placed before the Hon'ble Court for further directions on 18.07.2022.

MAY 9, 2022/tp

PURSHOTAM PATHAK (DHJS), J

Click here to check corrigendum, if any